



2026:AHC:26184

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4627 of 2026

Mukesh Yadav And Another

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vipan Kumar
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Sub Divisional Magistrate, Tehil Kuraoli, District Mainpuri to decide the ejectment case filed under Section 134 of U.P. Revenue Code, 2006, Case No. 1322 of 2024 (Mukesh Yadav and others Versus Amir Singh and others), Case No. 1323 of 2024 (Mukesh Yadav and others Versus Naresh Bhadeai) pending in the court of respondent no.2 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Sub Divisional Magistrate, Tehil Kuraoli, District Mainpuri to decide the aforesaid matter filed by the petitioners, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.